

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal Nos. 165, 176 & 314 of 2013

Dated : 10th July, 2014

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

Appeal No. 165 of 2013

Ugar Sugar Works Ltd. ... Appellant(s)

Versus

Govt. of Karnataka & Ors. ... Respondent(s)

Counsel for the Appellant (s) : Mr. Shubhranshu Padhi for
Mr. Prabhuling Navadgi

Counsel for the Respondent(s): Mr. Sanjay Sen, Sr. Adv.
Mr. Swapna Seshadri for R.3- 5,
7-10

Appeal No. 176 of 2013

Himatsingka Seide Ltd. ... Appellant(s)

Versus

**Karnataka Electricity Regulatory
Commission & Ors. ... Respondent(s)**

Counsel for the Appellant (s) : Mr. George Cheriyan
Mr. Uttam Cheriyan

Counsel for the Respondent(s): Mr. Sanjay Sen
Mr. Swapna Seshadri for R.3-5 &10

Appeal No. 314 of 2013

M/s Star Metallics & Power Pvt. Ltd. ... Appellant(s)

Versus

The Govt. of Karnataka & Ors. ... Respondent(s)

Counsel for the Appellant(s): Mr. Chandrashekar S.

Counsel for the Respondent(s): Mr. Sanjay Sen, Sr. Adv.
Mr. Swapna Seshadri for R.3, 5,
6 & 8

ORDER

We have heard the learned counsel for the Appellant in rejoinder in Appeal No. 176 of 2013 and he has filed his Additional Written Submissions today after serving copy on the other side. The learned Senior counsel for the Respondents is directed to file his additional Written Submissions after serving copy on the other side.

Written Submissions have already been filed by the learned counsel for the parties in Appeal No. 314 of 2013.

The learned counsel for the Appellant in Appeal no. 165 of 2013 seeks some time to file his Written Submissions and to make his rejoinder submissions.

Post these matters for further hearing before the **CHENNAI CIRCUIT BENCH** on 13TH & 14TH August, 2014.

(Rakesh Nath)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

Ts/js